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ITEM NO.34

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2011
CC 19911/2011

STATE OF U.P. & ANR.

Petitioner(s)

VERSUS

MOTI LAL

Respondent(s)

(Office Report on Default)

Date: 21/09/2012 This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
(IN CHAMBERS)

For Petitioner(s) Mr. Shekhar Raj Sharma, Adv.
Mr. Anuvrat Sharma, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Four weeks' time, as last opportunity, is granted to counsel for the petitioners to file the documents in terms of the undertaking given by him on 09.11.2011, subject to payment of costs of Rs. 500/- with the Supreme Court Legal Services Committee.

| (Jayant Kumar Arora)
|Sr. P.A.

| |(S.S.R.Krishna)
| |Court Master

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